

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-306**  
IB - 392/ND/2020

**IN THE MATTER OF:**

Sellowrap Industries Pvt Ltd

Vs

Nibha Enterprise Pvt Ltd

....Applicant

....Respondent

**SECTION**

U/s 9 of IBC Code,2016

Order delivered on 14.02.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Ghanshyam Sharma

For the Respondent : Mr. Amit Kumar Sharma

**ORDER**

Ld. Counsel for petitioner has put in appearance and submitted that he sent the copy of the notice on the registered address of the Corporate Debtor but the same is undelivered. Ld. Counsel for petitioner seeks time to serve notice by hand upon the Corporate Debtor/respondent. Affidavit of service be filed 3 days before the next date of hearing. List the case on 06.03.2020.

sd/-

(K.K. VOHRA)  
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)

(Chirag)